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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1121/2001

New Delhi: this the 9th day of JULY, 2001.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S. K. Singhal,
P-5/1, Sector-13,
R.K.Puram,
New Delhi-66.

2. S. C. Khurana,
A-41/1, DDA SFS Flats,
Saket,
New Delhi-17.

3. S. R. Subramanian,
D-51, Govt. Qtrs. Dev Nagar,
New Delhi-5.

4. KA Ananthanarayanan,
Flat No. B-6, Pocket-B,
Mayur Vihar-II,
Delhi-91

.....Applicants.

(By Advocate: Shri G. K. Agarwal).

Versus

1. Union of India
through
Secretary,
Ministry of Urban Development & Poverty Alleviation,
Nirman Bhawan,
New Delhi-11
2. The Appointments Committee of the
Cabinet
through
the Cabinet Secretary,
Govt. of India,
Rashtrapati Bhawan,
New Delhi-4
3. The Secretary,
Union Public Service Commission,
Shahjehan Road,
New Delhi-11.
4. H. K. Srivastava,
68, Ankur Apartments,
Patparganj, IP Extension,
Delhi-92
5. DS Sachdeva,
N-4-3, MS Flat, Sector-13,
R.K.Puram,
New Delhi-66

6. S.P. Lala,
Chief Engineer (P & S) CPWD,
Nirman Bhawan,
New Delhi-11

.... Respondents.

(By Advocate: Shri S.M. Arif for official respondents.
Shri Nikhil Nayyar for private respondents)

ORDER

S.R. Adige, VC (A):

Applicants seek a direction to transfer immediately the incumbent of common post of Chief Engineer (P & S) CPWD to his civil cadre post of CE (Civil) and fill the common post of CE (P&S) by regular promotion of Superintending Engineer (Electrical) to CE (Elec) counting from a date earlier to the date of DPC proceedings for regular promotion of respondents No. 4 and 5 as Chief Engineers (Civil) with consequential benefit.

2. Heard both sides.

3. The question of granting the relief prayed for, namely the transfer of the incumbent of the common post of CE (P&S) to his Civil cadre post to enable it to be filled by promotion of an SE (Elec) to which grade applicants belong, would arise only after there is an approved panel of Supdt. Engineers (Elec) available for making promotions as CE (P&S) and it is established that applicants are on that panel.

4. In the absence of any materials furnished by applicants to establish the same, this OA is clearly premature and is therefore dismissed. No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).

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